

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr. 14.5.03

JA
Copies of order/copies
of OA 276/03 dated 14.5.03 in OA
276/03 communicated
to all respondents.

Copies of order
Dr. 14.5.03 given to
counsel for both sides.

L/29/03

Papers
Dr
OA 276/03

OA 840/03 filed
for time to implementation of order, copy
sent.

L/15/12

Bench

on memo in
OA 276/03.

OA 840/03 and
OA 1054/03 for app.
order, copies sent.

S/104

Bench

Copy of order OA 276/03
issued.

L/25/04
25/4/04

1. ORDER DATED 14.5.2003.

Upon being mentioned by Mr. K.K. Rath, Learned Counsel appearing for the Applicant this matter was taken up along with O.A. No. 276 of 2003 of Premalata Das vs. Union of India and others. Upon hearing him and Mr. S. Behera, Learned Additional Standing Counsel (on whom a copy of this OA has been served) appearing for the Respondents, this O.A. under section 19 of the Administrative Tribunals Act, 1985 is disposed of with direction to the Respondents to consider the representation of the Applicant (who has been given liberty to submit a detail representation within a period of 30 days from now) and to pass a reasoned order thereon within a period of 120 days of receipt of such representation as per the observations made today in OA No. 276/2003.

Send copies of this order (alongwith the copies of the order dated 14.5.2003 of this Tribunal rendered in OA No. 276 of 2003 and copy of this OA) to the Respondents and free copies of this order be given to the learned counsel appearing for both sides.

Abhijit
(B.N. SONG) M/S
VICE-CHAIRMAN

Manoranjan Mohanty
MEMBER (JUDICIAL)

2. DR. 6.1.04.

As per the order passed today
in OA 276/03 MAs are
disposed of.

Abhijit
M. S. Chaudhury

— Members
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